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**(2022) 05 P&H CK 0050**

**In the Punjab And Haryana At Chandigarh**

**Case No :** Criminal Miscellaneous Petition (M) No. 39581 Of 2022

Krishan Lal

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

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**Date of Decision :** 12-05-2022

**Acts Referred:**

Indian Penal Code, 1860 — Section 148, 149, 323, 506

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 3(2)VA

Code Of Criminal Procedure, 1973 — Section 173

**Citation :** (2022) 05 P&H CK 0050

**Hon'ble Judges :** Anoop Chitkara, J

**Bench :** Single Bench

**Advocate :** Rajat Gautam

**Final Decision :** Disposed Of

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## Judgement

Anoop Chitkara, J

None appears on behalf of the petitioner.

Learned counsel for the State submits that prayer in the present petition is for conducting fair investigation in FIR No.161 dated 17.09.2020 registered under Sections 148, 149, 323, 506 IPC and 3(2) VA of Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, at Police Station Radaur, District Yamuna Nagar . However, the investigation is complete and report under Section 173 Cr.P.C. stands filed and even the charges have also been framed. He then submits that the present petition has become infructuous.

Given above, petition is disposed of as having rendered infructuous.